

Petition(s) for Special Leave to Appeal (C) No(s). 15696/2016
(Arising out of impugned final judgment and order dated 28/04/2016
in LPA No. 265/2015 passed by the High Court of Patna)
BRANCH MANAGER, SBI LIFE INSURANCE COMPANY Petitioner(s)
LTD. AND ORS.

VERSUS

BHULAN RAM AND ORS. Respondent(s)
(With appln.(s) for exemption from filing O.T. and permission to
place addl. documents on record and interim relief and office
report)
Date : 12/07/2016 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Mukul Rohatgi, AG
Ms. Anuradha Dutta, Adv.
Ms. B. Vijayalakshmi Menon, Adv.
Ms. Ekta Kapil, Adv.
Mr. Haaris Fazili, Adv.
Ms. Tanya Chanda, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Application for exemption from filing official translation is
allowed.

Heard the learned Attorney General for India appearing for the
petitioners - Company & Others.

Issue notice returnable after four weeks, limited to
the question whether the SBI Life Insurance Company Limited can be
termed as a State within the meaning of Article 12 of
the Constitution of India.

Dasti service, in addition, is allowed.

In the meantime, there shall be stay of the operation of the
impugned Judgment and Order dated 28-4-2016 passed by the High
Court, subject to the condition that the payment already made by
the petitioner - Company to the respondent No.1 should not be

Signature Not Verified

Digitally signed by

VISHAL ANAND

recovered at this stage.

Date: 2016.07.13

18:24:09 IST

Reason:

(VISHAL ANAND)
COURT MASTER

(NEELAM KANTA VIG)
COURT MASTER